

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 85085 of 2016

(Arising out of Order-in-Appeal No. MKK/40/RGD/APP/2017 dated 14.09.2017 passed by the Commissioner of Central Tax(Appeals), Central Excise & Service Tax, Raigarh)

M/s Croda India Company Pvt Ltd

.....Appellant

Plot No. 1/1 Part TTC Industrial Area Thane
Belapur Road Koparkhairne Navi Mumbai
Pin Code-400 710

VERSUS

CCE, Belapur

.....Respondent

1st Floor CGO Complex
CBD Belapur Navi Mumbai
Pin Code-400 614

WITH

Excise Appeal No. 88002 of 2017

(Arising out of Order-in-Appeal No. MKK/40/RGD/APP/2017 dated 14.09.2017 passed by the Commissioner of Central Tax(Appeals), Central Excise & Service Tax, Raigarh)

M/s Croda India Company Pvt Ltd

.....Appellant

Plot No. 1/1 Part TTC Industrial Area Thane
Belapur Road Koparkhairne Navi Mumbai
Pin Code-400 710

VERSUS

CCE, Belapur

.....Respondent

1st Floor CGO Complex
CBD Belapur Navi Mumbai
Pin Code-400 614

APPEARANCE:

Shri Amit Telange, Company's Executive for the Appellant
Shri Sanjay Hasija, Superintendent Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85154-85155/2020

Date of Hearing: 03.02.2020

Date of Decision: 03.02.2020

PER: AJAY SHARMA

As per records, the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 21.11.2019.

2. In view of the above, the Appeals filed by the Appellant before this Tribunal ceases to exist and are accordingly dismissed as withdrawn.

(Order pronounced in the open Court on)

(Ajay Sharma)
Member (Judicial)